(b) Pursuant to the recommendations of Sachar Committee, Department of Personnel and Training (DoPT) requested all State Governments and Union Territories on 30.08.2007, among other things, to post Muslim police personnel in Police Stations in Muslim concentration areas. Ministry of Home Affairs (MHA) were also requested for issue of appropriate Guidelines. MHA vide its communication dated 10.03.2008 requested all State Governments/Union Territories to take appropriate action in the light of the above recommendation of Committee. An Office Memorandum reiterating the instructions to MHA was issued on 8th February 2012.

Cooperation with investigating agencies

4424. SHRI SANJIV KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the present Chief Secretary of Jharkhand was requested by the investigating agencies to provide details in connection with the fodder scam in Bihar on a number of occasions;

(b) whether it is also a fact that inspite of a number of reminders, she failed to cooperate with the investigating agencies;

(c) whether many IAS and State service officers are being summoned by the court in connection with the fodder scam cases; and

(d) whether the Ministry has sought any report in the matter and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) In so far as Central Bureau of Investigation (CBI) is concerned, there is no input in this regard.

(c) Yes, IAS and State Service officers have been summoned by the Court in connection with the Fodder Scam cases registered in CBI.

(d) The Central Government does not interfere in the investigation of cases carried out by CBI.

Disproportionate assets and income of officials

4425. DR. SANJAY SINH: Will the PRIME MINISTER be pleased to state:

(a) the number of cases registered by Government against top officials on the disproportionate assets and income during the last three years;

(b) whether it is a fact that the cases of corruption has grown during the above period;

(c) if so, the action taken by Government thereon; and

(d) what is the status of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The Central Bureau of Investigation has registered 23 cases (20 Regular Cases and 03 Preliminary Enquiries) relating to Disproportionate Assets against top officials, *i.e.,* Joint Secretary and above for Central Government, General Manager and above for Public Sector Undertakings and Public Sector Banks during the last three years, *i.e.,* 2015, 2016, 2017 and 2018 (upto 28.02.2018).

(b) to (d) It will not be appropriate to state that cases of corruption have grown during the last three years.

The details of cases referred by Ministries/Departments/Organizations during the last three years and nature of advice tendered by the Central Vigilance Commission is as follows:–

	2015	2016	2017
Criminal Proceedings	64	62	64
Major penalty proceedings	550	460	490
Minor penalty proceedings	243	183	181
Administrative action and closure	1895	1383	1334
TOTAL	2752	2088	2069

Further, the cases of corruption registered by Central Bureau of Investigation against senior ranking officials during the last three years and in 2018 upto 28.02.2018 is as follows:–

	2015	2016	2017	2018 (upto 28.02.2018)	Total
Cases registered	211	208	171	42	632

Policy for removal of non-performing civil servants

4426. SHRI NARAYAN LAL PANCHARIYA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has made any policy for removal of non-performing civil servants;

(b) if so, the details thereof and if not, the reasons therefor;